

Notes of the Registry

Order of the Tribunal

22.02.2005

Applicant by Shri B. da Silva.

Respondents by Shri M.K. Verma.

The learned counsel for the respondents in OA No. 452/2004 has filed the reply in this case enclosing a copy of the order dated 19.1.2005, whereby the direction given by the Tribunal on 19th August, 2004 have been complied with and the damage rent recovered in excess to twice the licence fee from the applicant for the KVS quarter occupied by him for the period from 9.5.1998 to 10.5.1999 has been refunded to him.

Since the direction given by the Tribunal have been complied with this CCP has become infructuous and it is accordingly dismissed. The notices issued are discharged.

(Madan Mohan)
JM(M.P. Singh)
VC